

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 858**

ANSWERED ON TUESDAY, JULY 30, 2024/ SRAVANA 8, 1946 (SAKA)

UNUSUAL STOCK MARKET ACTIVITY

858. Shri Mallikarjun Kharge:

Will the Minister of **Finance** be pleased to state:

- (a) whether Government is aware that foreign investors bought stocks worth ₹ 96,155 Crore on May 31 which was much more than average buying in single trading sessions;
- (b) whether Government has taken cognisance of such unusual stock-market activity;
- (c) if so, the details thereof and reasons behind such unusual stock-market activity and list of top 50 investors along with their stock-market activities on 31st May, 2024;
- (d) whether Government has instructed SEBI to investigate the matter and release detailed data on such market activity and if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) to (e): As per the data available on NSE and BSE, on 31st May 2024, the Foreign Portfolio investors (FPIs) bought shares worth ₹ 96,165 crore in the equity cash market and sold shares worth ₹ 94,586 crore, amounting to a net buying of ₹ 1,579 crore. The details of stock-market activity of top 50 investors, category wise, on the stock exchanges on 31st May, 2024 are placed at Annexure.

Stock market movements and buying/selling activity of various investors is governed by various factors which may include, *inter-alia*, global economic scenarios affecting foreign capital flows, domestic macro-economic parameters and overall corporate performance. Securities and Exchange Board of India (SEBI), as the statutory regulator of securities markets, is mandated to put in place regulatory and surveillance frameworks for effecting stable operations and development of the securities markets. It conducts regular surveillance of trends in the securities markets to enhance market integrity and safeguard interest of investors. Any alleged violation of its Regulations is investigated and based on the findings of the investigation; appropriate enforcement action is initiated by SEBI under the powers given by the SEBI Act, 1992.

Annexure

**Table 1: Details of stock-market activity of top 50 investors on 31st May 2024
on NSE (Cash segment)**

Client category	No. of Clients	Buy Traded Value (in ₹ crore)	Sell Traded Value (in ₹ crore)
FPI	25	63,672	70,444
Others	16	48,630	48,620
Mutual Funds	7	11,199	11,190
Retail	2	3,236	3,237
Total	50	1,26,737	1,33,491

**Table 2: Details of stock-market activity of top 50 investors on 31st May 2024
on BSE (Cash segment)**

Client category	No. of Clients	Buy Traded Value (in ₹ crore)	Sell Traded Value (in ₹ crore)
Retail	32	4,793	4,460
FPI	9	459	463
Mutual Funds	7	445	469
Insurance	2	147	95
Total	50	5,844	5,487

Source: SEBI

Note: a. "Retail" includes HUF, Individual/Proprietorship Firms, NRI and Partnership Firm / Limited Liability Partnership.

b. "Others" includes Public & Private Companies/Bodies Corporates, Trust/Society, Domestic Financial Institutions (Other than Banks & Insurance), Statutory Bodies, New Pension System, Non-Govt. Organisations, Depository Receipts, Non-Banking Financial Company (NBFC), Domestic Venture Capital Fund and Proprietary Trades of Trading Members.

c. FPI: Foreign Portfolio Investors
